



IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-203
IB-3148/ND/2019

IN THE MATTER OF:

M/s. Jindal Stainless (Hisar) Ltd.

....Applicant

Vs.

M/s. Singhal Strips Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 10.11.2023

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Order pronounced in open court vide separate sheets. IB-3148/ND/2019
stands **dismissed**.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)



**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-V, NEW DELHI**

CP IB NO. 3148/(ND)/2019

An Application under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

IN THE MATTER OF:

M/s Jindal Stainless (Hisar) Ltd.

O.P. Jindal Marg, Hisar,
Haryana- 125005

...Operational Creditor

Versus

M/s Singhal Strips Ltd.

440/1, Bhola Nath Nagar,
Shahdara,
Delhi- 110032

...Corporate Debtor

Order Delivered on: 10.11.2023

CORAM:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

APPEARANCES:

For the Applicant: Adv Shruti Kanodia, Adv Ishita Jain, Adv Rishika Garg

For the Respondent:



O R D E R

PER: MAHENDRA KHANDELWAL, MEMBER (JUDICIAL)

This is a Company Petition filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 (**'the Code'**) read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by Mr. Raj Kumar, Authorized Signatory of **M/s Jindal Stainless (Hisar) Limited ('Operational Creditor')** duly authorized for initiation of Corporate Insolvency Resolution Process (**'CIRP'**) against **M/s Singhal Strips Limited ('Corporate Debtor')**.

The Petitioner herein, seeks to initiate CIRP against the Corporate Debtor. However, vide order dated 30.10.2023 passed by this Adjudicating Authority, CIRP has already been initiated against the Corporate Debtor i.e., M/s Singhal Strips Limited vide admission of **CP IB No. 3131/ND/2019**. Therefore, in view of the order dated 30.10.2023 in CP IB No. 3131/ND/2019, the present Company Petition bearing CP IB No. 3148/ND/2019 stands **dismissed as infructuous**.

Let copy of the order be served to the parties.

Sd/-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (JUDICIAL)